## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 43/59/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Smt. Abha Goenka & Ors

V/s.

CTM Syntex (India) Ltd & ors.

Section of the Companies Act:

Section 59 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA SR. ADV RESPONDENTS TO ADV.

2. Draw as Shipi Thapu pas Adv.

Adv. Megha Tavi Adv. Appeallut Appeallut Adv.

## <u>ORDER</u>

Learned Advocate Ms. Megha Jani with Learned PCS Ms. Shilpi Thappar & Associates present for Appellants. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents.

Heard arguments of learned Counsel for Appellant and Learned Counsel for Respondents.

Considering the averments of the petition and considering the fact that limitation issue raised in this appeal is a mixed question of fact and law depending upon the date of knowledge of the transfer of shares, basing on the averments in the petition.

This petition is admitted.

However, Appellants shall explain the locus standi of the petitioners in respect of deceased Sita Devi Goenka by filing additional affidavit along with documents, if any within one week.

Respondents shall file their reply within three weeks thereafter, serving a copy in advance to the Appellants.

Appellants shall file rejoinder within one week serving a copy in advance to the Respondents.

List the matter on 30.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 26th day of October, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL